

- (c) carry out such other non-statutory functions as may be delegated to the Authority/Chairman by the Central Government for the purposes indicated in (a) and (b) above.
- (xi) The IRA shall be free to determine its own procedures and will have powers to call for records, returns, notes, memoranda, data or any other material relevant to its working from official and non-official bodies and also hold discussions with them.
- (xii) The IRA will have its headquarter in Delhi and submit periodical reports to Government on various aspects of the insurance companies and on such other specific matters as may be called for by the Government from time to time.

Sd/-  
(C.S.RAO)

Joint Secretary to the Government of India

#### ORDER

ORDERED that a copy of the Resolution be communicated to all concerned.

ORDERED also that the Resolution be published in the Gazette of India for general information.

Sd/-  
(C.S.RAO)

Joint Secretary to the Government of India

#### PAPERS LAID ON THE TABLE

12.01 hrs.

#### **Report of the Comptroller and Auditor General of India for the Year ended 31.3.95 and Record of Account etc.**

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): I beg to lay on the Table -

- 1) A copy each of the following reports (Hindi and English versions) under article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 1996)-(Commercial) for the year ended the 31st March, 1995-Review of Accounts.  
[Placed in Library See No. LT-167/96]
  - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 1996)-(Commercial) for the year

ended the 31st March, 1995-Comments on Accounts.

[Placed in Library See No. LT-168/96]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 1996)-(Commercial) for the year ended the 31st March, 1995-Audit Observations.

[Placed in Library See No. LT-169/96]

2. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:

- (i) Statement regarding review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1994-95.

- (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, Moti Daman, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor Genral thereon.

- 3 Statement (Hindi and English) Versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT-170/96]

4. A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- i) S.O. 213(E) published in Gazette of India dated the 19th March, 1996 notifying the Shree Industries Limited, Village Rajoda, Tehsil Bavla, Gujarat as a mill producing newsprint.

- ii) S.O. 393(E) published in Gazette of India dated the 5th-June, 1996 notifying the Rama Newsprint and Papers Limited, Barbodhan, Tehsil Olpad, Gujarat as a mill producing newsprint.

[Placed in Library See No. LT-171/96]

#### **Report of Comptroller and Auditor General of India Union Government (No. 3 of 1996) for the year 1994-95. (Other Autonomous Bodies)**

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM)

I beg to lay on the Table -

- 1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India - Union Government (No.3 of 1996) for the year ended the 31st March, 1995 (Other Autonomous Bodies).  
[Placed in Library See No., LT-172/96]
- (ii) Report of the Comptroller and Auditor General of India - Union Government (No.10 of 1996) for the year ended the 31st March, 1995 (Railways).  
[Placed in Library See No., LT-173/96]
- (2) A copy of the Appropriation Accounts, Indian Railways for the year 1994-95, Part-II-Detailed Appropriation Accounts (Hindi and English versions).  
[Placed in Library See No., LT-174/96]
- (3) A copy of the Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of the Indian Government, Railways, for the year 1994-95 (Hindi and English versions).  
[Placed in Library See No., LT-175/96]
- (4) A copy of the Appropriation Accounts, Indian Railways, for the year 1994-95, Part-I-Review (Hindi and English Versions).  
[Placed in Library See No., LT-176/96]
- (5) A copy each of the following Annual Report and Accounts (Hindi and English Versions) of the Regional Rural Banks for the year ended on the 31st March, 1994, together with Auditor's Report thereon:-
- (i) Palamau Kshetriya Gramin Bank, Daltonganj (Bihar)  
[Placed in Library See No., LT-177/96]
- (ii) Surat Bharuch Gramin Bank, Bharuch (Gujarat)  
[Placed in Library See No., LT-178/96]
- (iii) Bardhaman Gramin Bank, Burdman (West Bengal)  
[Placed in Library See No., LT-179/96]
- (iv) Sri Saraswathi Grameena Bank, Adilabad (A.P.)  
[Placed in Library See No., LT-180/96]
- (v) Varada Grameena Bank, Kumta (Karnataka).  
[Placed in Library See No., LT-181/96]
- (6) A copy each of the following Notification (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
- (i) The Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996 published in Notification No. S.O. 344(E) in Gazette of India dated the 16th May, 1996.
- (ii) The Securities and Exchange Board of India (Merchant Bankers) Regulations, 1996 published in Notification No. S.O. 396(E) in Gazette of India dated the 6th June, 1996.  
[Placed in Library See No., LT-182/96]
- (7) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins of Five Rupees, Containing Copper 75 percent and Nickel 25 percent) coined with the theme "Mother's Health is Child's Health" Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 264(E) in Gazette of India dated the 2nd July, 1996 under sub-section (3) of Section 21 of the Coinage Act, 1906.  
[Placed in Library See No., LT-183/96]
- (8) A copy of the Life Insurance Corporation of India Class III Employees (Special Allowance for passing Examination) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 109(E) in Gazette of India dated the 1st March, 1996 under Sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.  
[Placed in Library See No., LT-184/96]
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
- (i) The Syndicate Bank Officer Employees' Acceptance of jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994 published in Notification No. 430/S/0089/PD:IRD(O) in Gazette of India dated the 4th March, 1995, together with a corrigendum thereto in Hindi version only published in Notification No. 3439/S/0089/PD:IRD(O) dated the 9th December, 1995.
- (ii) The Dena Bank Officer Employees' Acceptance of jobs in private sector concerns after retirement Amendment Regulations, 1996 published in Notification No. IR/Amend-I 96 in Gazette of India dated the 2nd March, 1996.
- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.  
[Placed in Library See No., LT-185/96]

(11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 69(E) published in Gazette of India dated the 29th January, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 13/95-Cus dated the 16th March, 1995.
- (ii) G.S.R. 97(E) published in Gazette of India dated the 16th February, 1996 together with an explanatory memorandum regarding exemption to immucyst (an anti-cancer drug) from the basic and additional duties of customs leviable thereon.
- (iii) G.S.R. 103(E) published in Gazette of India dated the 23rd February, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 86/96-Cus dated the 28th February, 1993.
- (iv) G.S.R. 104(E) published in Gazette of India dated the 23rd February, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 257/92-Cus dated the 12th August, 1992.
- (v) G.S.R. 111(E) published in Gazette of India dated the 4th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 85/95-Cus dated the 3rd April, 1995.
- (vi) G.S.R. 145(E) published in Gazette of India dated the 22nd March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 128/93-Cus dated the 8th June, 1993.
- (vii) G.S.R. 180(E) published in Gazette of India dated the 9th April, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 57-92-Cus dated the 16th March, 1995.
- (viii) G.S.R. 227(E) published in Gazette of India dated the 28th May, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 257/92-Cus dated the 12th August, 1992.
- (ix) G.S.R. 233(E) published in Gazette of India dated the 7th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 187/94-Cus dated the 10th November, 1994.
- (x) G.S.R. 236(E) published in Gazette of India dated the 15th June, 1996 together with

an explanatory memorandum making certain amendments in the Notification No. 128/94-Cus dated the 10th June, 1994

- (xi) G.S.R. 237(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 10/95-Cus dated the 7th March, 1995.
- (xii) G.S.R. 238(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 79/95-Cus dated the 31st March, 1995.
- (xiii) G.S.R. 239(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 80/95-Cus dated the 31st March, 1995.
- (xiv) G.S.R. 240(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 81/95-Cus dated the 31st March, 1995.
- (xv) G.S.R. 241 (E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 106/95-Cus dated the 2nd June, 1995.
- (xvi) G.S.R. 242(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 107/95-Cus dated the 2nd June, 1995.
- (xvii) G.S.R. 243(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 148/95-Cus dated the 19th September, 1995.
- (xviii) G.S.R. 244(E) published in Gazette of India dated the 15th June, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 149/95-Cus dated the 19th September, 1995.

[Placed in Library See No. LT-186/96]

(12) A copy of each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 110(E) published in Gazette of India dated the 4th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 40/95-CE, dated the 16th March, 1995.
- (ii) G.S.R. 131(E) published in Gazette of India dated the 15th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 126/94-CE, dated the 2nd September, 1994.
- (iii) G.S.R. 132(E) published in Gazette of India dated the 15th March, 1996 together with an explanatory memorandum specifying the Surat Export Processing Zone at Surat as a "free trade zone".
- (iv) G.S.R. 140(E) published in Gazette of India dated the 20th March, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 48/94-CE, dated the 1st March, 1994.

[Placed in Library See No. LT 187/96]

- (13) A copy of each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

- (i) Report on the working and activities of the Indian Bank for the year 1994-95, alongwith Accounts and Auditors Report thereon.

[Placed in Library See No. LT 188/96]

- (ii) Report on the working and activities of the Indian Overseas Bank for the year 1994-95, alongwith Accounts and Auditors' Report thereon.

[Placed in Library See No. LT 189/96]

**Annual Report of the British India Corporation Limited, Kanpur for the year 1994-95 along with Audited Accounts and Comments of CAG etc.**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA):  
On behalf of Shri R.L. Jalappa, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1994-95.

- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year

1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT 190/96]

- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Export Corporation of India Limited, New Delhi, for the year 1994-95.

(ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 191/96]

- (3) A copy of the Detailed Demands for Grants (Hindi and English version) of the Ministry of Textiles for the year 1996-97.

[Placed in Library See No. LT 191A/96]

**Annual Report of the Tobacco Board, Guntur and Record by the Government on the Working of the Board for the year 1994-95 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 1994-95.

- (2) Statment (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 192/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1994-95, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1994-95.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT 193/96]